

C.P. No. 170/95
Hired for order
on 15/12/95

2
11/12

15/12/95-24

12

Shri G.S. Wadia, Counsel
for Applicant.


He has filed CP-170/95


Issue notice to respondents
to file reply on

CP-170/95.

S.O. till 5/2/96.

(2)


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)

aly.

Notice issued to
App. / Respondents on

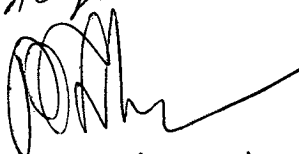
5/1/96


Jali
5/1

Dated: 5/2/96 (16)

Heard Sh. G.S. Wadia for the
applicant and Sh. M.S. Ramamurthy
counsel for the respondents.
Sh. Ramamurthy seeks time
to file reply to C.P.

Adjourned to 25/3/96.


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)

B
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(15)

Dated: 25.3.96 (39)

Shri G.S. Walia, Counsel for
the applicant. Shri M.S.
Ramanamthy, Counsel for the
respondents.

Applicant has filed
C.P. 170/95.

Respondents are directed
to produce the cheque
on the next date of hearing.

Adjourned to 26.4.96.

V II / 10
A

<u>M.R. Kolhatkar</u>	<u>B.S. Hegde</u>
(M.R. Kolhatkar)	(B.S. Hegde)
M(A)	M(J)

AB

Dated: 26.4.96 (52)

Shri G.S. Walia, Counsel for
the applicant. Shri M.S. Ramanamthy
Counsel for the respondents

S.O. to 28.6.96.

<u>M.R. Kolhatkar</u>	<u>B.S. Hegde</u>
(M.R. Kolhatkar)	(B.S. Hegde)
M(A)	M(J)

AB

Order/Judgement despatched
to Applicant/Respondent(s)
on 29/3/96

24/4/96

(18)


Dated: 28-6-96. (32)


Shr G.S. Walia, counsel for the applicant. Shr R. Ramamurthy counsel for the respondents.

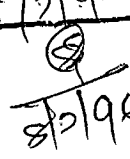
Shr Walia states that the respondents are given the cheque. He further states that he will verify the legal procedure.

In the circumstances C.P. has become infructuous and the same is dismissed.

VSC


(P. P. Sinastava)
M(A)


(R. S. Hegde)
M(J)

dt. 28/6/96 AS
order/Judgement despatched
to Applicant/Respondent (s)
on 5/7/96

5/7/96